

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

103

C.P (IB) No. 571/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd November 2017, 10.30 A.M

Name of the Company	Edelwiess Asset Reconstruction Co. Ltd. -Vs- Shree Coke Manufacturing Co. Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	SOUVIK MAZUMDAR, ADV.	} FINANCIAL CREDITOR	A. DU 22/11/17
2.	ARIF ALI, ADV.		
	Saket Chaudhary Advocate	→ Operational Corporate Debtor.	VC 22/11/2017

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has filed Vakalatnama but without any Board Resolution. He is directed to file a copy of the Board Resolution within 3 days.

Ld. Counsel for the corporate debtor has made a request that he may be granted time for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed within 3 days with a copy in advance to the opposite party.

List on 01/12/2017 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)